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കേരള സർക്കാർ  
Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 26 26th December 2017 1193 ധനു 11 11th Dhanu 1193 1939 പൗഷം 5 5th Pousha 1939	നമ്പർ } No. } 51
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## PART I

### Notifications and Orders issued by the Government

**General Administration Department**  
**General Administration (Special-C)**

NOTIFICATION

No. E-1785879/Spl.C2/2017/GAD.

*Thiruvananthapuram, 25th October 2017.*

The Hon'ble Mr. Justice B. Kemal Pasha, Judge, High Court of Kerala who has been granted leave on full allowances from 17-8-2017 to 31-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 6739/2017/GAD dated 25-10-2017 has assumed charge and rejoined duty on the Forenoon of 13-9-2017 availing holidays on 1-9-2017 (Id-ul-Ad'ha-Holiday), 2-9-2017 to 11-9-2017 (Onam holidays for the High Court) and 12-9-2017 (Sreekrishna Jayanthi Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,  
*Additional Secretary to Government.*

**Labour and Skills Department**  
**Labour and Skills (A)**

ORDERS

(1)

G.O. (Rt.) No. 1396/2017/LBR.

*Thiruvananthapuram, 25th October 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Ananthapuri Farm and Agriculture, Pacha P. O., Nandiyode, Paliyode P. O., Thiruvananthapuram and the workman of the above referred establishment Sri A. Rasheed, Nurunneesa Manzil, Valiya Kattakkal, Pazhamkutty, Nedumangad P. O., Thiruvananthapuram-695 541 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;